

Shri Wasnik: On a point of personal explanation.

Mr. Speaker: There is nothing of personal explanation here.

So far as this question is concerned that there is no specific rule on the subject, the Speaker has inherently got all residuary powers. Where there are no rules, he can take the situation at that moment into account and give his ruling. So, this ruling that I have given stands under that provision, and therefore is valid so long as there are no rules.

As for the request for an examination by the Rules Committee, certainly I do not consider that there is any harm, and I will refer it to find out whether we ought to have some definite rule on that for the future.

Another question raised by Shri mathur is that the Question List is published five or six days earlier, and that is the property of each Member, and that if it is thought not desirable to leak it out, it would be certainly a disadvantage or handicap for the Members. But they must realise that that list that is published in advance is for the convenience of the Members alone. It is not to be made public or given over to the public. It is deemed to be the business of the day for which it is intended. Therefore, if we bring that out, it is only to provide facilities to the Members that they should be ready with that. That question would not apply here.

Shri Krishna Menon (North Bombay): Neither my colleague nor I have released it to the press. We know nothing about it.

Shri Ranga (Chittoor): Concerning the observations you have just now made, I would like to say that as these questions are supplied to us and also to the press at the same time, we cannot find fault with the Members.

Shrimati Renu Chakravartty: Regarding the questions submitted, or

at least regarding the resolutions which are going to be allotted, I remember from the very first Parliament that it comes in the press before even reaching our homes that these are the resolutions which have been tabled. I do not quite understand what is improper about it if the country knows that these are the things that may have a chance of being debated.

Mr. Speaker: Therefore, I made those observations about the questions and other notices.

Shrimati Renu Chakravartty: Questions also?

Mr. Speaker: We will see that even the press does not release. If we give them those questions in confidence, they also should not release.

Shri Hari Vishnu Kamath: The Rules Committee should examine the whole matter.

12.23 hrs.

PAPERS LAID ON THE TABLE

REPORT OF THE CENTRAL EXCISE REORGANISATION COMMITTEE

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of Report of the Central Excise Reorganisation Committee 1963. [Placed in Library, see No. LT-1685/63].

VEGETABLE OIL PRODUCTS CONTROL (AMENDMENT) ORDER, 1963

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): Sir, on behalf of Shri A. M. Thomas. I beg to lay on the Table a copy of the Vegetable Oil Products Control (Amendment) Order, 1963 published in Notification No. G.S.R. 1168, dated the 2nd July, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-1686/63].